



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Oct/202526/11

DATED: 15/10/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Oct/202526/11 dated 15/10/2025 of Norms Committee - IV for the year 2025-26 was held on 15/10/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Oct/202526/11		
Case Status	Case Approved		
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		
HQ File Number	HQRNORM APPLY 00001217AM26		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agendaand based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
FILLER MASTER BATCH (containing 70% CaCo3)	1 kg	Calcium Carbonate	0.70 kg/kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	2 / NC/4/MEET/Oct/202526/11
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005228AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per the agendaand noted that the firm has filed ANF-4B for fixation of norms of AA No. 0510413368 dated 17.01.,2020. However, the parent norms file No- 018305000644AM20 for said Advance Authorization has already been considered for personal hearing to fix the norms. Accordingly, the committee decided to reject this case.	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	3 / NC/4/MEET/Oct/202526/11
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Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005233AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that Norms Review File No. HQRNORMREVIW00002817AM25, pertaining to Advance Authorization No. 0511000408 dated 24.12.2020, has already been processed and approved in Norms Committee Meeting No. NC/4/MEET/Feb/202425/19 held on 25.02.2025. Further, the committee also observed that the current norms file (HQRNORMREVIW00005233AM25) is not a valid review application against the previous decision taken in Meeting No. NC/4/MEET/Feb/202425/19 dated 25.02.2025 (vide File No. HQRNORMREVIW00002817AM25). Accordingly, the committee decided to reject the case and advised the firm to either: • Submit a proper review application against the decision of Meeting No. NC/4/MEET/Feb/202425/19 dated 25.02.2025, or • Approach the concerned Regional Authority (RA) for regularization of the said Authorization. The RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	4 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00002064AM25
RA File Number	252404000005 AM16
Licence No and Date	2510004405/06/08/2015
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing with the following information: • App 4E indicating wastage. • Details of indigenous input with qty. • Net content of each import item in export. The case stands deferred.	

Case No.	5 / NC/4/MEET/Oct/202526/11																						
Case Status	Case Approved																						
Party Name	AMTEX DYECHEM INDUSTRIES																						
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025																						
HQ File Number	HQRNORM REVIW00004892AM25																						
RA File Number	082404000285 AM17																						
Licence No and Date	0810138922/20/10/2016																						
Norms Committee Decision:																							
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																							
<table><tr><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="4">Reactive Scarlet E2-GA</td><td rowspan="4">1kg</td><td>1</td><td>Para Anisidine 3 Sulfonic Acid</td><td>0.200 kg.</td></tr><tr><td>2</td><td>J Acid</td><td>0.235 kg.</td></tr><tr><td>3</td><td>Cyanuric Chloride</td><td>0.182 kg.</td></tr><tr><td>4</td><td>N Ethyl Meta Base Ester</td><td>0.305 kg.</td></tr></table>					Export Item	Quantity	Sl. No.	Import item	Qty. Recommended	Reactive Scarlet E2-GA	1kg	1	Para Anisidine 3 Sulfonic Acid	0.200 kg.	2	J Acid	0.235 kg.	3	Cyanuric Chloride	0.182 kg.	4	N Ethyl Meta Base Ester	0.305 kg.
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended																			
Reactive Scarlet E2-GA	1kg	1	Para Anisidine 3 Sulfonic Acid	0.200 kg.																			
		2	J Acid	0.235 kg.																			
		3	Cyanuric Chloride	0.182 kg.																			
		4	N Ethyl Meta Base Ester	0.305 kg.																			
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																							

Case No.	6 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	AMTEX DYECHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00004890AM25
RA File Number	082404000434 AM17
Licence No and Date	0810139607/30/01/2017
Norms Committee Decision:	

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
Reactive Scarlet E2-GA	1kg	1	Para Anisidine 3 Sulfonic Acid	0.200 kg.
		2	J Acid	0.235 kg.
		3	Cyanuric Chloride	0.182 kg.
		4	N Ethyl Meta Base Ester	0.305 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	WELSET PLAST EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005234AM25
RA File Number	039504000245 AM18
Licence No and Date	0310814421/04/07/2017
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Indicate the net content of each import item in export. • Copy of shipping bill The case stands deferred.	

Case No.	8 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025

and Date	
HQ File Number	HQRNORM REVIW00000457AM26
RA File Number	082404000288 AM18
Licence No and Date	0810141925/05/02/2018

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
Indoxacarb 15% W V SC Indoxacarb 14.5% SC	1Ltr	1	5-Chloro-1-Indanone	0.232 kg.
		2	Cinchonine Base	0.0045 kg.
		3	Dimethyl Carbonate	0.676 kg.
		4	Dimethoxy Methane (Methylal)	0.308 kg.
		5	1,2-Dimethoxy Ethane (Monoglyme)	0.110 kg.
		6	Methyl Acetate	0.69 kg.
		7	P-Trifluoromethoxy Aniline	0.132 kg.
		8	N-Hexane	0.863 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	9 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005000AM25
RA File Number	039504000783 AM18
Licence No and Date	0310821823/21/06/2018

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the complete chemical reaction for all the export products.

The case stands deferred.

Case No.	10 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005004AM25
RA File Number	039504000099 AM19
Licence No and Date	0310821930/26/06/2018
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the complete chemical reaction for all the export products. The case stands deferred.	

Case No.	11 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	ATUL LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM REVIW00000456AM26										
RA File Number	082404000113 AM19										
Licence No and Date	0810143100/24/07/2018										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><td>Export Item</td><td>Quantity</td><td>Sl. No.</td><td>Import item</td><td>Qty. Recommended</td></tr><tr><td colspan="5">RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.</td></tr></table>		Export Item	Quantity	Sl. No.	Import item	Qty. Recommended	RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended							
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Indoxacarb 15% W V SC Indoxacarb 14.5% SC	1Ltr	1	5-Chloro-1-Indanone	0.232 kg.
		2	Cinchonine Base	0.0045 kg.
		3	Dimethyl Carbonate	0.676 kg.
		4	Dimethoxy Methane (Methylal)	0.308 kg.
		5	1,2-Dimethoxy Ethane (Monoglyme)	0.110 kg.
		6	Methyl Acetate	0.69 kg.
		7	P-Trifluoromethoxy Aniline	0.132 kg.
		8	N-Hexane	0.863 kg.

Case No.	12 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005182AM25
RA File Number	039504000570 AM19
Licence No and Date	0310823649/07/09/2018
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating specifications like dimensions, sizes etc. of Export and import items and also the weight of export & import items in Kg term. • Complete calculation for the requirement of raw materials in Sq. Meter as well as in Kg term for the manufacture of export products, indicating net content and wastage of raw materials. • Photographs of export and Import items. The case stands deferred.	

Case No.	13 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005043AM25
RA File Number	039504000668 AM19
Licence No and Date	0310824325/09/10/2018
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following for the export item no 2: • justification of 20 % wastage in fractional distillation • Copy of shipping bill to indicate the blend ratio of piperazine and MEA as indicated in the mfg. process. The case stands deferred.	

Case No.	14 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005001AM25
RA File Number	039504000774 AM19
Licence No and Date	0310825359/03/12/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	15 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025

and Date	
HQ File Number	HQRNORM REVIW00005038AM25
RA File Number	039504000851 AM19
Licence No and Date	0310825462/05/12/2018
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Copy of shipping bill for export item no 2 and 5, indicating blend ratio as indicated in mfg. process. • Justification of 20 % and 15 % wastage in fractional distillation • Chemical name and catalogue of import item no 15 The case stands deferred.	

Case No.	16 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005189AM25
RA File Number	039504000914 AM19
Licence No and Date	0310825450/05/12/2018
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating specifications like dimension, sizes etc. of Export and import items and also weight of export & import items in Kg term. • Complete calculation for the requirement of raw materials in Sq. Meter as well as in Kg term for the manufacture of Export product indicating net content and wastage of raw materials. • Photographs of export and Import items. The case stands deferred.	

Case No.	17 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025

and Date	
HQ File Number	HQRNORM REVIW00005011AM25
RA File Number	039504001170 AM19
Licence No and Date	0310826946/08/02/2019
Norms Committee Decision: committee decided to ask the firm to furnish the following: • Blend ratio of export product supported with copy of shipping bills. • Complete material balance since req for 1 kg of export is only 0.9 kg and there is no domestic input. The case stands deferred.	

Case No.	18 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005002AM25
RA File Number	039504001211 AM19
Licence No and Date	0310827131/19/02/2019
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • No of moles of Ethylene Oxide used in mfg. • Justification of 10 % extra reactant taken for reaction. The case stands deferred.	

Case No.	19 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005190AM25
RA File Number	039504001365 AM19
Licence No and Date	0310827878/25/03/2019

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Manufacturing process indicating specifications like dimension, sizes etc. of Export and import items and also weight of export & import items in Kg term.
- Complete calculation for the requirement of raw materials in Sq. Meter as well as in Kg term for the manufacture of Export product indicating net content and wastage of raw materials.
- Photographs of export and Import items.

The case stands deferred.

Case No.	20 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005003AM25
RA File Number	039504001331 AM19
Licence No and Date	0310827955/27/03/2019
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • For export item no 2, a copy of the shipping bill indicating blend ratio in mfg. process. The case stands deferred.	

Case No.	21 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00004470AM25
RA File Number	039504000010 AM20
Licence No and Date	0310828394/16/04/2019
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Process of mfg. furnished at the time the application was submitted.

The case stands deferred.

Case No.	22 / NC/4/MEET/Oct/202526/11
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005160AM25
RA File Number	082404000048 AM19
Licence No and Date	0810145286/15/05/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that this case has already been approved in NC Meeting N- 2/83-ALC-2019 Dated 03.05.2019, as applied for. Therefore, the committee decided to close this case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	23 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00003501AM25
RA File Number	NA
Licence No and Date	0310831208/23/08/2019
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	24 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00003503AM25
RA File Number	NA
Licence No and Date	0310831205/23/08/2019
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	25 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005187AM25
RA File Number	039504000895 AM20
Licence No and Date	0310833338/11/12/2019
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating specifications like dimensions, sizes, etc. of Export and import items and also the weight of export & import items in Kg term. • Complete calculation for the requirement of raw materials in Sq. Meter as well as in Kg term for the manufacture of export products, indicating net content and wastage of raw materials. • Photographs of export and Import items. The case stands deferred.	

Case No.	26 / NC/4/MEET/Oct/202526/11								
Case Status	Case Approved								
Party Name	FRESENIUS KABI ONCOLOGY LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025								
HQ File Number	HQRNORM REVIW00000987AM24								
RA File Number	052304000111 AM21								
Licence No and Date	0510414870/11/08/2020								
Norms Committee Decision:									
The committee considered the case as per the agenda and noted that the firm’s representative appeared before the Norms Committee on 24.06.2025 for a personal hearing and presented the case along with supporting documents. After detailed deliberations and based on the recommendation of the technical authority, the committee observed that only a purification process is involved in producing the final product. After examining the facts of the case, the committee decided to fix the norms as under:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Polyoxyl 35 Castor Oil (Cremophor ELP-CR) Light yellow to yellow colored oily liquid. Very soluble in water. Insoluble in mineral oils. Acid Value: NMT 2.00</td><td>6720 kg.</td><td>Kolliphor ELP OR Polyoxyl 35 Caster Oil (Cremophor ELP) Clear, yellow viscous liquid or semi solid. Acid Value: NMT 2.0. Total Ash: NMT 0.2.</td><td>6854 kg.</td></tr></table>		Export Item	Quantity	Import item	Qty. Recommended	Polyoxyl 35 Castor Oil (Cremophor ELP-CR) Light yellow to yellow colored oily liquid. Very soluble in water. Insoluble in mineral oils. Acid Value: NMT 2.00	6720 kg.	Kolliphor ELP OR Polyoxyl 35 Caster Oil (Cremophor ELP) Clear, yellow viscous liquid or semi solid. Acid Value: NMT 2.0. Total Ash: NMT 0.2.	6854 kg.
Export Item	Quantity	Import item	Qty. Recommended						
Polyoxyl 35 Castor Oil (Cremophor ELP-CR) Light yellow to yellow colored oily liquid. Very soluble in water. Insoluble in mineral oils. Acid Value: NMT 2.00	6720 kg.	Kolliphor ELP OR Polyoxyl 35 Caster Oil (Cremophor ELP) Clear, yellow viscous liquid or semi solid. Acid Value: NMT 2.0. Total Ash: NMT 0.2.	6854 kg.						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP									

Case No.	27 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	WELSPUN LIVING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00003861AM25
RA File Number	039504000358 AM21
Licence No and Date	0310838173/09/09/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	28 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00003502AM25
RA File Number	NA
Licence No and Date	0310838971/19/10/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	29 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	INDO COLCHEM LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM REVIW00003317AM25										
RA File Number	082404000251 AM21										
Licence No and Date	0810148879/26/10/2020										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Qty. Recommended</td></tr><tr><td>DISPERSE BLUE SGL (200%)</td><td>1kg</td><td>DISPERSE BLUE 60 (200 %)</td><td>0.350 kg.</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommended	DISPERSE BLUE SGL (200%)	1kg	DISPERSE BLUE 60 (200 %)	0.350 kg.
Export Item	Quantity	Import item	Qty. Recommended								
DISPERSE BLUE SGL (200%)	1kg	DISPERSE BLUE 60 (200 %)	0.350 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	30 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00002862AM24
RA File Number	082404000289 AM21
Licence No and Date	0810149082/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that RA Ahmedabad, via email dated 29.07.2025, was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item “Polyethylene Film” into the export product, ascertain its actual end-use, and submit the findings to the Chairman of Norms Committee-4 for finalization of input-output norms.As the visit report is still awaited, the committee decided to send a reminder to RA Ahmedabad for submission of the factory inspection report. The case stands deferred.	

Case No.	31 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005879AM24
RA File Number	082404000290 AM21
Licence No and Date	0810149083/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that RA Ahmedabad, via email dated 29.07.2025, was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item “Polyethylene Film” into the export product, ascertain its actual end-use, and submit the findings to the Chairman of Norms Committee-4 for finalization of input-output norms.As the visit report is still awaited, the committee decided to send a reminder to RA Ahmedabad for submission of the factory inspection report. The case stands deferred.	

Case No.	32 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	INDO COLCHEM LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		
HQ File Number	HQRNORM REVIW00003316AM25		
RA File Number	08AA04007320 AM21		
Licence No and Date	0811000513/05/02/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
INDOVAT BLUE RSN S.O. DYES(Containing NLT 50% on import item)	1kg	VAT BLUE 4 CDP	0.50 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	33 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005192AM25
RA File Number	03AA04071332 AM22
Licence No and Date	0311006445/25/08/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• Manufacturing process indicating specifications like dimension, sizes etc. of Export and import items and also weight of export & import items in Kg term. • Complete calculation for the requirement of raw materials in Sq. Meter as well as in Kg term for the manufacture of Export product indicating net content and wastage of raw materials. • Photographs of export and Import items.	
The case stands deferred.	

Case No.	34 / NC/4/MEET/Oct/202526/11
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Case Status	Case Approved		
Party Name	PROEC PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		
HQ File Number	HQRNORM REVIW00005101AM25		
RA File Number	05AA04093125 AM22		
Licence No and Date	0511005586/22/10/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on recommendation of the technical authority, and amended copy of Advance Authorization dated 03.03.2022, the committee decided to approve the norms with amended description of import item with same wastages as under:			
Export Item	Quantity	Import item	Qty. Recommended
Sized and Specially Formulated Graphite Sealant (Minus) - 45 MESH	1185000 kg.	GRAPHITE FINES (MINUS) - 5 MESH to - 35 MESH	1196850 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	35 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00002070AM25
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm’s representative attended the personal hearing and presented the case along with supporting documents. After detailed deliberation, the committee decided to defer the case for examination and comments of the technical authority.	
The case stands deferred.	

Case No.	36 / NC/4/MEET/Oct/202526/11		
Case Status	Case Deferred		

Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00002769AM25
RA File Number	03AA040119754 AM22
Licence No and Date	0311009658/21/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	37 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00006538AM25
RA File Number	02AX04000044 AM22
Licence No and Date	0211001750/03/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA report of Import item (ANTHRACITE GRADE AM UHG-from foreign supplier), electrically calcined anthracite (ECA) and Export item, indicating composition. • Calculation of the requirement of import and indigenous items based on the COA report and reason for showing nil wastage in the 4 E table. • Current Production/Consumption data of export item and raw materials (Both imported and Indigenous). The case stands deferred.	

Case No.	38 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00004683AM25

RA File Number	08AX04000137 AM22
Licence No and Date	0811003798/18/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	39 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00003505AM25
RA File Number	NA
Licence No and Date	0311011093/03/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	40 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00004979AM25
RA File Number	03AX04000129 AM23
Licence No and Date	0311013921/18/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	41 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00001045AM26
RA File Number	03AX04002127 AM22
Licence No and Date	0311013969/19/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that in the description of the export item, the menthol content is different from that shown in Appendix 4E. Therefore, the committee decided to ask the firm to furnish the following: • In the description of the export item, menthol content is different than shown in Appendix 4E. Pl explain. • If license is amended pl furnish copy of the same. The case stands deferred.	

Case No.	42 / NC/4/MEET/Oct/202526/11
Case Status	Case Rejected
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005672AM25
RA File Number	03AX04000270 AM23
Licence No and Date	0311014107/23/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the description of the export and import items lacked clarity. Therefore, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case. It was also decided to direct the firm to pay the customs duty and any other applicable duties to regularize the Advance Authorisation. RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.	

Case No.	43 / NC/4/MEET/Oct/202526/11				
Case Status	Case Approved				
Party Name	HUBERGROUP INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025				
HQ File Number	HQRNORM REVIW00003565AM25				
RA File Number	03AX04001869 AM22				
Licence No and Date	0311014556/10/05/2022				
Norms Committee Decision: The committee considered the case as per the agenda and noted that the inadvertently description of the export was wrongly mentioned in the approved norms in Meeting No- NC/4/MEET/Sep/202223/10 dated 06.10.2022. After detailed deliberation, the committee decided to correct the description of the export item as under: <table border="1"> <tr> <td>From</td><td>To</td></tr> <tr> <td>NEW V PAC PROCESS BLACKSET LED BLACK (PIGMENT CONTENT 15%+/- 5% SOLID CONTENT 85 +/- 5%)</td><td>New V PACK PROCESS BLACK (PIGMENT CONTENT 15%+/-5%)</td></tr> </table> Note: - All other details of approved norms of Meeting No- NC/4/MEET/Sep/202223/10 dated 06.10.2022 will remain unchanged. RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.		From	To	NEW V PAC PROCESS BLACKSET LED BLACK (PIGMENT CONTENT 15%+/- 5% SOLID CONTENT 85 +/- 5%)	New V PACK PROCESS BLACK (PIGMENT CONTENT 15%+/-5%)
From	To				
NEW V PAC PROCESS BLACKSET LED BLACK (PIGMENT CONTENT 15%+/- 5% SOLID CONTENT 85 +/- 5%)	New V PACK PROCESS BLACK (PIGMENT CONTENT 15%+/-5%)				

Case No.	44 / NC/4/MEET/Oct/202526/11
Case Status	Case Rejected
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005673AM25
RA File Number	03AX04001133 AM23
Licence No and Date	0311015394/10/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the description of the export and import items lacked clarity. Therefore, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case. It was also decided to direct the firm to pay the customs duty and any other applicable duties to regularize the Advance Authorisation. RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.	

Case No.	45 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00004766AM25
RA File Number	03AX04002205 AM23
Licence No and Date	0311016297/12/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to appear for physicalpersonal hearing to explain the case. The case stands deferred.	

Case No.	46 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005435AM25
RA File Number	03AX04002432 AM23
Licence No and Date	0311016663/27/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to grant 10 days additional time to the firm to furnish the following: ●Certificate of Analysis (COA) of export items, indicating purity in percentage. ●Copy of the shipping bills. The case stands deferred.	

Case No.	47 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00003506AM25
RA File Number	NA
Licence No and Date	0311016867/04/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	48 / NC/4/MEET/Oct/202526/11																						
Case Status	Case Approved																						
Party Name	SUVJAY INDUSTRIES INDIA LLP																						
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025																						
HQ File Number	HQRNORM REVIW00002021AM26																						
RA File Number	08AX04000806 AM23																						
Licence No and Date	0811005747/12/08/2022																						
Norms Committee Decision:																							
The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																							
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">DISPOSABLE COATED PAPER CUPS (GSM-210-GSM-230)</td><td rowspan="2">48023 Kg</td><td>UNCOATED CUP STOCKS 210 GSM 885*6"MM</td><td>1.10 Kg/Kg content in export</td></tr><tr><td>UNCOATED CUP STOCKS 230 GSM 850*6"MM</td><td>1.10 Kg/Kg content in export</td></tr><tr><td>COATED PAPER BAGS (GSM-230)</td><td>4287Kg</td><td>UNCOATED CUPS TOCKS 230 GSM 1020*6"MM</td><td>1.04 Kg/Kg content in export</td></tr><tr><td rowspan="2">PE COATED PAPER/PAPER BOARD (GSM-250 and GSM -260 GSM)</td><td rowspan="2">35258Kg</td><td>UNCOATED CUP STOCKS 250 GSM 885*6"MM</td><td>1.02 Kg/Kg content in export</td></tr><tr><td>UNCOATED CUP STOCKS 260 GSM</td><td>1.02 Kg/Kg content in export</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommended	DISPOSABLE COATED PAPER CUPS (GSM-210-GSM-230)	48023 Kg	UNCOATED CUP STOCKS 210 GSM 885*6"MM	1.10 Kg/Kg content in export	UNCOATED CUP STOCKS 230 GSM 850*6"MM	1.10 Kg/Kg content in export	COATED PAPER BAGS (GSM-230)	4287Kg	UNCOATED CUPS TOCKS 230 GSM 1020*6"MM	1.04 Kg/Kg content in export	PE COATED PAPER/PAPER BOARD (GSM-250 and GSM -260 GSM)	35258Kg	UNCOATED CUP STOCKS 250 GSM 885*6"MM	1.02 Kg/Kg content in export	UNCOATED CUP STOCKS 260 GSM	1.02 Kg/Kg content in export
Export Item	Quantity	Import item	Qty. Recommended																				
DISPOSABLE COATED PAPER CUPS (GSM-210-GSM-230)	48023 Kg	UNCOATED CUP STOCKS 210 GSM 885*6"MM	1.10 Kg/Kg content in export																				
		UNCOATED CUP STOCKS 230 GSM 850*6"MM	1.10 Kg/Kg content in export																				
COATED PAPER BAGS (GSM-230)	4287Kg	UNCOATED CUPS TOCKS 230 GSM 1020*6"MM	1.04 Kg/Kg content in export																				
PE COATED PAPER/PAPER BOARD (GSM-250 and GSM -260 GSM)	35258Kg	UNCOATED CUP STOCKS 250 GSM 885*6"MM	1.02 Kg/Kg content in export																				
		UNCOATED CUP STOCKS 260 GSM	1.02 Kg/Kg content in export																				

		750*6"MM	
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	49 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00002023AM26
RA File Number	08AX04001189 AM23
Licence No and Date	0811006286/18/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Qty. Recommended
DISPOSABLE COATED PAPER CUPS (GSM-230)	42728 Kg	UNCOATED CUP STOCK PAPER(APP QUALITY REEL 230 GSM 846*6"	1.10 Kg/Kg content in export
COATED PAPER BAGS (GSM-230)	4287 Kg	UNCOATED CUP STOCKS (APP QUALITY REEL 230 GSM 1077*6"	1.04 Kg/Kg content in export
PE COATED PAPER/PAPER BOARD (GSM-230)	35258Kg	UNCOATED CUP STOCKS (APPQUALITYREEL230GSM876*6"	1.02 Kg/Kg content in export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00005052AM25

RA File Number	08AX04001932 AM23
Licence No and Date	0811007347/21/02/2023
Norms Committee Decision: The committee considered the request of the firm to remove condition of 60% reactive in export. After detailed deliberation, the committee decided to ask the firm to furnish the following: • COA of export item showing import content. • Copy of shipping bills. The case stands deferred.	

Case No.	51 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	SUVJAY INDUSTRIES INDIA LLP										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM REVIW00002024AM26										
RA File Number	08AX04000137 AM24										
Licence No and Date	0811008021/01/05/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>DISPOSABLE COATED PAPER CUPS (GSM-225)</td><td>42728 Kg</td><td>UNCOATED CUP STOCK PAPER (APP QUALITY REEL 225 GSM 846*6"</td><td>1.10 Kg/Kg content in export</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommended	DISPOSABLE COATED PAPER CUPS (GSM-225)	42728 Kg	UNCOATED CUP STOCK PAPER (APP QUALITY REEL 225 GSM 846*6"	1.10 Kg/Kg content in export
Export Item	Quantity	Import item	Qty. Recommended								
DISPOSABLE COATED PAPER CUPS (GSM-225)	42728 Kg	UNCOATED CUP STOCK PAPER (APP QUALITY REEL 225 GSM 846*6"	1.10 Kg/Kg content in export								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	52 / NC/4/MEET/Oct/202526/11		
Case Status	Case Deferred		
Party Name	DECO MICA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		
HQ File Number	HQRNORM REVIW00004752AM25		

RA File Number	08AX04000164 AM24
Licence No and Date	0811008234/18/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	53 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00004980AM25
RA File Number	03AX04000991 AM24
Licence No and Date	0311024179/02/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	54 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00002025AM26
RA File Number	08AX04000256 AM24
Licence No and Date	0811008398/13/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: Details of Import item, giving the type of Lamination.	

- Manufacturing process indicating both imported and indigenous items (in 4 E) to manufacture export items, giving the end use of the export item and plastic coating thickness.
- When import item is KRAFT LAMINATED BOARD, reason for again covered with Plastics.

The case stands deferred.

Case No.	55 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00003507AM25
RA File Number	NA
Licence No and Date	0311024718/20/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	56 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	PROEC ENERGY LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM APPLY 00005461AM24										
RA File Number	05AX04001591 AM24										
Licence No and Date	0511020801/05/09/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Cement Additive</td><td>1 Kg</td><td>1</td><td>Microsilica</td><td>0.880 kg</td></tr></table>		Export Item	Quantity	Sl. No.	Import item	Qty. Recommended	Cement Additive	1 Kg	1	Microsilica	0.880 kg
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended							
Cement Additive	1 Kg	1	Microsilica	0.880 kg							

		2	Sepiolite Clay	0.178 Kg
		3	Diutan Gum	0.0223 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	57 / NC/4/MEET/Oct/202526/11
Case Status	Case Rejected
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005821AM24
RA File Number	07AX04000944 AM24
Licence No and Date	0711009276/22/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has informed that the Advance Authorization No 0711009276 dated 22.09.2023 has been surrendered to RA-Bangalore. Therefore, the committee decided to close the case. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	58 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	GRAPHITE FOILS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00007181AM24
RA File Number	05AX04002551 AM24
Licence No and Date	0511022454/04/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for physicalpersonal hearing in next meeting. The case stands deferred.	

Case No.	59 / NC/4/MEET/Oct/202526/11	
Case Status	Case Approved	
Party Name	ARVIND LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025	
HQ File Number	HQRNORM APPLY 00007261AM24	
RA File Number	08AX04001685 AM24	
Licence No and Date	0811010183/07/12/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Laminated glass woven fabric.		
Qty.: 46200 Kg		
S. No.	Item description	Qty. recommended
1	Glass woven fabric with PTFE or Acid Resistance finish GSM 750	46921.37 Kg
2	e PTFE Membrane Width -2.2 m	204.62 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	60 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00007368AM24
RA File Number	06AX04000275 AM24
Licence No and Date	0611002361/12/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for personal hearing in the next	

meeting.

The case stands deferred.

Case No.	61 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00007517AM24
RA File Number	06AX04000286 AM24
Licence No and Date	0611002375/21/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing in next meeting. The case stands deferred.	

Case No.	62 / NC/4/MEET/Oct/202526/11		
Case Status	Case Approved		
Party Name	FINSTER BLACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		
HQ File Number	HQRNORM REVIW00003000AM26		
RA File Number	03AX04003519 AM24		
Licence No and Date	0311029752/29/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm’s representative attended the personal hearing and presented the case along with all supporting documents. Subsequently, a detailed information was submitted, including the value of byproducts obtained during the processing of Tyre Pyrolysis oil. After thorough deliberation, considering the offset value of byproducts and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
Note: - The above norms are applicable only for regularization purposes. No further Authorization shall be issued			

Tyre Pyrolysis oil	14250 MT	Used Rubber Tyre with one Cut in bead wire in pressed baled form	26601.26 MT
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based on the above norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	63 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00008024AM24
RA File Number	13AX04000251 AM24
Licence No and Date	1311002497/17/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that input from policy cell-4 is still awaited. Therefore, the committee decided to send a reminder to PC-4 for the inputs for fixation of norms.

The case stands deferred.

Case No.	64 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00009139AM24
RA File Number	03AX04005736 AM24
Licence No and Date	0311032199/15/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to grant 10 days additional time to the firm to furnish the **% yield at every stage of reaction.**

The case stands deferred

Case No.	65 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00009342AM24
RA File Number	03AX04006004 AM24
Licence No and Date	0311032548/27/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to grant 10 days additional time to the firm to furnish the material balance on the basis of molar weight to arrive at the qty. of import asked for. The case stands deferred.	

Case No.	66 / NC/4/MEET/Oct/202526/11			
Case Status	Case Approved			
Party Name	GALAXY SURFACTANTS LTD			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025			
HQ File Number	HQRNORM APPLY 00009395AM24			
RA File Number	03AX04006019 AM24			
Licence No and Date	0311032688/31/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB)	1 kg.	1	Distilled Hydrogenated Palm Kernel Fatty Acid C1218 MB	0.1789 kg.
		2	Dimethyl Amino Propyl Amine	0.0854 kg.
		3	Mono Chloro Acetic Acid	0.0814 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	67 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00000429AM25
RA File Number	06AX04000032 AM25
Licence No and Date	0611002634/25/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing in next meeting. The case stands deferred.	

Case No.	68 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00000820AM25
RA File Number	06AX04000073 AM25
Licence No and Date	0611002688/20/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing in next meeting. The case stands deferred.	

Case No.	69 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved

Party Name	SYENSQO SPECIALTIES INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		
HQ File Number	HQRNORM APPLY 00000996AM25		
RA File Number	03AX04000810 AM25		
Licence No and Date	0311034231/29/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
RHODAPON LZS 94 RPB (SODIUM LAURYL SULPHATE)	1kg.	LAURYL ALCOHOL C12-18 / MASCOL 28 LAURYL STEARYL ALCOHOL	0.62kg/kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	70 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00001339AM25
RA File Number	34AX04000231 AM25
Licence No and Date	3411005049/14/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	71 / NC/4/MEET/Oct/202526/11		
Case Status	Case Approved		
Party Name	PROEC ENERGY LIMITED		
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		

and Date				
HQ File Number	HQRNORM APPLY 00001515AM25			
RA File Number	05AX04000936 AM25			
Licence No and Date	0511026266/24/06/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
Organic Surface-Active Agents-Super	114918.0 Kg	1	Tall Oil Fatty Acid	0.495 kg
		2	Veg Base Fatty Acid	0.198 Kg
		3	Ethyleneamines Product mixture / Higher Polyethene Polyamines	0.0297 Kg
		4	Diethylenetriamine	0.0297 Kg
		5	Maleic Anhydrous	0.0569 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	72 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00001776AM25
RA File Number	06AX04000163 AM25
Licence No and Date	0611002815/05/07/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for a personal hearing in the next meeting.	
The case stands deferred.	

Case No.	73 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00002489AM25
RA File Number	03AX04002276 AM25
Licence No and Date	0311036313/13/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
Mancozeb 525 + Azzoxystrobin 37.5 + Prothioconazole 37.5 G	1 kg.	1	ETHYLENE DIAMINE	0.0975 kg
		2	HEXAMINE TECHNICAL	0.0091 kg
		3	Sodium Ligno Sulphonate (Borresperse NA)	0.017 kg
		4	Carbon Disulphide	0.244 kg.
		5	2-Coumaranone	0.211 kg.
		6	Trimethyl Orthoformate	0.0226 kg.
		7	4-6-Dichloropyrimidine	0.0123 kg.
		8	2-Cyanaphenol	0.0123 kg.
		9	Oparyl DT 320	0.055 kg.
		10	Ufoxane 3A	0.109 kg.
		11	Prothioconazole Technical	0.0383 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	74 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00002657AM25
RA File Number	24AX04000212 AM25
Licence No and Date	2411003798/23/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: - Reason for not using Barrier paper & Tissue paper in laminates and if, these are used from indigenous source, then to give, accordingly in 4 E annexure. - In place of Paraformaldehyde (91%), formaldehyde 37.5% is used, therefore, to give specific requirements with calculation and reason for asking both from import and for indigenous source. - Calculation of Raw materials based on SION H-68 in a tabular form on 10 MM basis thickness of laminates, with weight reference of 14.5 Kg+- 2.5%. The case stands deferred.	

Case No.	75 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00002658AM25
RA File Number	24AX04000213 AM25
Licence No and Date	2411003799/23/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: Reason for not using Barrier paper & Tissue paper in laminates and if, these are used from indigenous source, then to give, accordingly in 4 E annexure.	

- In place of Paraformaldehyde (91%), formaldehyde 37.5% is used, therefore, to give specific requirements with calculation and reason for asking both from import and for indigenous source.
- Calculation of Raw materials based on SION H-68 in a tabular form on 10 MM basis thickness of laminates, with weight reference of 14.5 Kg+- 2.5%.

The case stands deferred.

Case No.	76 / NC/4/MEET/Oct/202526/11
Case Status	Case Rejected
Party Name	COLOUR INDIA
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM REVIW00001803AM26
RA File Number	52AX04000191 AM25
Licence No and Date	5211010094/01/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that no justification has been submitted by the applicant for enhancement in approved qty. therefore, the committee decided to maintain status quo of its earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP	

Case No.	77 / NC/4/MEET/Oct/202526/11			
Case Status	Case Approved			
Party Name	PROEC ENERGY LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025			
HQ File Number	HQRNORM APPLY 00004151AM25			
RA File Number	05AX04002529 AM25			
Licence No and Date	0511028944/14/11/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended

Cement Additives-Loss Circulation Material	136080.0 Kg	1	Microsilica	0.880 kg
		2	Sepiolite Clay	0.178 Kg
		3	Diutan Gum	0.0223 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	78 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004187AM25
RA File Number	03AX04004167 AM25
Licence No and Date	0311038786/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing in next meeting. The case stands deferred	

Case No.	79 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004190AM25
RA File Number	03AX04004166 AM25
Licence No and Date	0311038787/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing in next meeting. The case stands deferred.	

Case No.	80 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004194AM25
RA File Number	03AX04004168 AM25
Licence No and Date	0311038790/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing in next meeting. The case stands deferred.	

Case No.	81 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004198AM25
RA File Number	03AX04004169 AM25
Licence No and Date	0311038798/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for personal hearing in next meeting. The case stands deferred.	

Case No.	82 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025

HQ File Number	HQRNORM APPLY 00004219AM25
RA File Number	34AX04000687 AM25
Licence No and Date	3411005677/19/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA report of Import item, indicating composition of Zinc Ash/ Zinc SKIMMING. • Calculation of the requirement of Zinc Ash / Zinc SKIMMING for the manufacture of Zinc Oxide, giving chemical reaction with yield of process. The case stands deferred.	

Case No.	83 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004220AM25
RA File Number	34AX04000709 AM25
Licence No and Date	3411005678/19/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	84 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004221AM25
RA File Number	34AX04000707 AM25
Licence No and Date	3411005679/19/11/2024
Norms Committee Decision:	

committee decided to ask the firm to furnish the following:

- Qty and commercial value of alumina cake produced in the process.
- Justification of 10 % wastage in leaching process.

The case stands deferred.

Case No.	85 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	RHI MAGNESITA INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004378AM25
RA File Number	05AX04002294 AM25
Licence No and Date	0511029254/27/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to grant 30 days additional time to the firm to furnish the following: • Composition of each refractory item indicating imported and indigenous items and to submit COA report. • To indicate indigenous item/s quantity to use (net+ Wastage) along with imported items and to fill accordingly in 4 E table, {for example in case of 1st export item, in Annexure B, the total import quantity of 5.812 kg(1.968+3.844) is used for the manufacture of 34.14 Kg per piece of export item which is not possible without using indigenous items}. The case stands deferred.	

Case No.	86 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004617AM25
RA File Number	10AX04000226 AM25
Licence No and Date	1011002814/09/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5	

(RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.

Case No.	87 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	SRIYAM PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004679AM25
RA File Number	06AX04000374 AM25
Licence No and Date	0611003179/11/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Net content of ingredients in the export product supported by COA of export. • Overall yield of 50% is very low, please justify the losses and byproduct formulation and their commercial value. The case stands deferred.	

Case No.	88 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	COROMANDEL INTERNATIONAL LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM APPLY 00004713AM25										
RA File Number	03AX04004586 AM25										
Licence No and Date	0311039551/12/12/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>MANCOZEB</td><td>1kg</td><td>1</td><td>CARBON DISULFIDE</td><td>0.428 kg.</td></tr></table>		Export Item	Quantity	Sl. No.	Import item	Qty. Recommended	MANCOZEB	1kg	1	CARBON DISULFIDE	0.428 kg.
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended							
MANCOZEB	1kg	1	CARBON DISULFIDE	0.428 kg.							

FORMULATION (Mancozeb 80% wp, w/w)		2	ETHYLENE DIAMINE(EDA)	0.171 kg.
		3	SODIUM LIGNO SULPHONATE(SLS)	0.035 kg.
		4	HEXAMINE	0.016 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	89 / NC/4/MEET/Oct/202526/11			
Case Status	Case Approved			
Party Name	COROMANDEL INTERNATIONAL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025			
HQ File Number	HQRNORM APPLY 00004714AM25			
RA File Number	03AX04004587 AM25			
Licence No and Date	0311039553/12/12/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
MANCOZEB FORMULATION (Mancozeb 80% wp, w/w)	1kg	1	CARBON DISULFIDE	0.428 kg.
		2	ETHYLENE DIAMINE(EDA)	0.171 kg.
		3	SODIUM LIGNO SULPHONATE(SLS)	0.035 kg.
		4	HEXAMINE	0.016 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	90 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004767AM25
RA File Number	10AX04000229 AM25
Licence No and Date	1011002831/13/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	91 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	KANPUR PLASTIPACK LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM APPLY 00004771AM25										
RA File Number	06AX04000392 AM25										
Licence No and Date	0611003200/13/12/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">UV MASTERBATCH (HAVING NET CONTENTS OF 96000 KGS POLYPROPYLENE GRANULES and 24000 KGS OF U.V. STABILIZER)</td><td rowspan="2">120000 kg.</td><td>POLYPROPYLENE GRANULES</td><td>98880 kg.</td></tr><tr><td>UV Stabilizer</td><td>24720 kg.</td></tr></table>		Export Item	Quantity	Import item	Qty. Recommended	UV MASTERBATCH (HAVING NET CONTENTS OF 96000 KGS POLYPROPYLENE GRANULES and 24000 KGS OF U.V. STABILIZER)	120000 kg.	POLYPROPYLENE GRANULES	98880 kg.	UV Stabilizer	24720 kg.
Export Item	Quantity	Import item	Qty. Recommended								
UV MASTERBATCH (HAVING NET CONTENTS OF 96000 KGS POLYPROPYLENE GRANULES and 24000 KGS OF U.V. STABILIZER)	120000 kg.	POLYPROPYLENE GRANULES	98880 kg.								
		UV Stabilizer	24720 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	92 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004781AM25

RA File Number	03AX04004593 AM25			
Licence No and Date	0311039635/16/12/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and cue for approved norms for AA No- 0311033303 dated 23.04.2024,based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
DIMEFLUTHRIN	1kg	1	R-Trans Chrysanthemic acid.	0.400 kg.
		2	4-Methoxy Methyl Tetrafluorobenzyl Alcohol	0.466 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	93 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	BWF TEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004867AM25
RA File Number	31AX04000329 AM25
Licence No and Date	3111004204/18/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• Weight of Export and import items also in Kg term. • GSM of Woven felt of import item. • To indicate indigenous items to use in export item and accordingly to mention in 4 E. • Complete calculation of requirement of raw materials (both imported and indigenous) based on CAD etc., indicating wastage.	
The case stands deferred.	

Case No.	94 / NC/4/MEET/Oct/202526/11			
Case Status	Case Deferred			

Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004882AM25
RA File Number	13AX04000304 AM25
Licence No and Date	1311003545/18/12/2024
Norms Committee Decision: The committee considered the case based on the agenda and noted that the firm has not submitted specific reply regarding content of platinum, of deficiency letter. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred	

Case No.	95 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	YUSHA CERAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004884AM25
RA File Number	05AX04003107 AM25
Licence No and Date	0511029716/18/12/2024
Norms Committee Decision: committee decided to ask the firm to furnish the following: • Complete spec of import and export item. • Personal Hearing with above details. The case stands deferred.	

Case No.	96 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	BHOOMI NATURAL PRODUCTS AND EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004899AM25
RA File Number	10AX04000239 AM25
Licence No and Date	1011002840/19/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.

Case No.	97 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	Novel Reliable Technologies
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004914AM25
RA File Number	09AX04000870 AM25
Licence No and Date	0911008659/19/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Net content of polybutene in export.
- Copy of shipping bill indicating net content of polybutene in export.

The case stands deferred.

Case No.	98 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00004940AM25
RA File Number	08AX04001539 AM25
Licence No and Date	0811013560/20/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	99 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005008AM25
RA File Number	10AX04000230 AM25
Licence No and Date	1011002845/24/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	100 / NC/4/MEET/Oct/202526/11								
Case Status	Case Approved								
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025								
HQ File Number	HQRNORM APPLY 00005034AM25								
RA File Number	34AX04000828 AM25								
Licence No and Date	3411005857/24/12/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Calcium Bromide Powder</td><td>1 kg.</td><td>Bromine</td><td>0.842 Kg</td></tr></table>		Export Item	Quantity	Import item	Qty. Recommended	Calcium Bromide Powder	1 kg.	Bromine	0.842 Kg
Export Item	Quantity	Import item	Qty. Recommended						
Calcium Bromide Powder	1 kg.	Bromine	0.842 Kg						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	101 / NC/4/MEET/Oct/202526/11
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Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005044AM25
RA File Number	03AX04004866 AM25
Licence No and Date	0311039877/24/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Mfg. process in detail justifying 23 % wastage claimed. • Complete composition of export item with COA • Coa of import item no 1 with % purity. The case stands deferred.	

Case No.	102 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005065AM25
RA File Number	03AX04004829 AM25
Licence No and Date	0311039908/26/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Mol wt. of export item. • Stichometric reaction with mol. Weight and % yield • Mol weight of indigenous input used. • No of moles of ethylene oxide used in mfg. export item. The case stands deferred.	

Case No.	103 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred

Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005084AM25
RA File Number	05AX04003140 AM25
Licence No and Date	0511029902/26/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To indicate specific items to export, enclosing drawing/design of each export item. • CAD of paper separately for each export item and accordingly, to make calculation f requirement of Paper indicating GSM. • Justification of wastage claimed with manufacturing process for each type of export item. The case stands deferred.	

Case No.	104 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM APPLY 00005090AM25										
RA File Number	34AX04000827 AM25										
Licence No and Date	3411005868/26/12/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Calcium Bromide Solution52%</td><td>1 kg.</td><td>Bromine</td><td>0.438 Kg</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommended	Calcium Bromide Solution52%	1 kg.	Bromine	0.438 Kg
Export Item	Quantity	Import item	Qty. Recommended								
Calcium Bromide Solution52%	1 kg.	Bromine	0.438 Kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	105 / NC/4/MEET/Oct/202526/11
Case Status	Case Approved

Party Name	AMISH CROP SCIENCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025		
HQ File Number	HQRNORM APPLY 00005099AM25		
RA File Number	05AX04003104 AM25		
Licence No and Date	0511029907/27/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
Imidacloprid 35% SC(35% w/v)	1ltr.	Imidacloprid Technical 97 %	0.3535 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	106 / NC/4/MEET/Oct/202526/11										
Case Status	Case Approved										
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025										
HQ File Number	HQRNORM APPLY 00005100AM25										
RA File Number	34AX04000844 AM25										
Licence No and Date	3411005869/27/12/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Calcium Bromide Solution52%</td><td>1 kg.</td><td>Bromine</td><td>0.438 Kg</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommended	Calcium Bromide Solution52%	1 kg.	Bromine	0.438 Kg
Export Item	Quantity	Import item	Qty. Recommended								
Calcium Bromide Solution52%	1 kg.	Bromine	0.438 Kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	107 / NC/4/MEET/Oct/202526/11
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Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005108AM25
RA File Number	03AX04004883 AM25
Licence No and Date	0311039978/27/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	108 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005109AM25
RA File Number	13AX04000313 AM25
Licence No and Date	1311003586/27/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating stage wise wastage of raw materials and to indicate whether slabs will be directly made in a mould. • Weight of Export item in MT and calculation of requirement of both imported and indigenous items based on composition, indicating net content and wastage separately. • To indicate, the indigenous items used in manufacturing the export item and accordingly, to fill in a 4 E table giving wastage percentage. The case stands deferred	

Case No.	109 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025

and Date	
HQ File Number	HQRNORM APPLY 00005180AM25
RA File Number	05AX04003139 AM25
Licence No and Date	0511029949/30/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	110 / NC/4/MEET/Oct/202526/11
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 11 and 15/10/2025
HQ File Number	HQRNORM APPLY 00005260AM25
RA File Number	04AX04000928 AM25
Licence No and Date	0411008809/31/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Photographs of the Export item indicating end use of it and also weight in Kg terms. • Manufacturing process flow chart indicating step wise each import item to use. • Specification of import items with technical details & photographs and also its function in the export item. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	